

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:1634
ANSWERED ON:21.07.2014
NAVRATNA PSUS
Gandhi Shri Feroze Varun

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the criteria adopted by the Government for declaring a Public Sector Undertaking (PSU) as a Maharatna, Navratna, Miniratna, etc.;
- (b) the details of PSUs, which have been awarded the 'Ratna' status at present;
- (c) whether the Government has reviewed the status of PSUs during the last three years;
- (d) if so, the details and outcome thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PON. RADHAKRISHNAN)

- (a) : The eligibility criteria laid down by the Government for grant of Maharatna, Navratna and Miniratna status to Central Public Sector Enterprises (CPSEs) is enclosed at Annex 1.
- (b) : Presently, there are 7 Maharatna, 16 Navratna and 71 Miniratna CPSEs. The list of these CPSEs is enclosed at Annex 2.
- (c) and (d) : As per extant guidelines, the Maharatna and Navratna CPSEs are to be reviewed by the Inter Ministerial Committee (IMC) and thereafter by the Apex Committee. The IMC has reviewed the performance of Maharatna CPSEs and the process of reviewing Navratna CPSEs by the IMC has been initiated. The concerned administrative Ministries/ Departments are competent to grant/divest Miniratna status to CPSEs under their respective administrative control on the basis of recommendations of IMC. They have already been requested to, inter-alia, ensure that the Miniratna CPSEs under their respective administrative control continue to fulfill the laid down criteria for grant of Miniratna status on the basis of their performance during last three years to enable a comprehensive review by the IMC.
- (e) : Does not arise.